

H/S. S. K. Nayak
A. K. Baral
Sumantra K. Nayak
CAT/11/11

(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A.No..... 426 1996

Gulam Khan..... Applicant(s)

versus
Union of India & Ors..... Respondent(s)

Sr. No.	Date	Order with Signature
	19.6.96	REGISTER  Registrar
1	20.6.96	<p>In this application the applicant has come up to quash the Memorandum dated 25th May, 1996 vide Annexure-5 to this Original Application whereupon he has been asked to ^{justify} explain by a representation to certain action proposed to be taken against him by the disciplinary authority. After hearing the learned counsel for the applicant Shri S.K.Nayak and Shri Akhaya Mishra, Additional Standing Counsel for the respondents, it appears that the applicant has approached this Tribunal at a premature stage without exhausting normal administrative remedies which are available to him. He should have put in a representation which was asked to put in by the impugned memorandum by canvassing the grounds before the appellate authority. In the circumstances, it is not considered to be a fit case for admission. However, as the time for filing of representation in terms of the impugned memorandum is due to expire on or about this day, I, therefore, grant an extension of time from to-day by 15 days to enable him to put in</p> <p>1. P.O. for Rs 50/- has been filed.</p> <p>By 19.6.96.</p> <p>For Regn. pl.</p> <p>19.6.96.</p> <p>19.06.96</p> <p>Registration</p> <p>For Admission</p> <p>STAY order pl.</p> <p>19.6.96.</p> <p>Bench</p> <p>Received copy of the brief With order from 8/6/96</p>

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O.A. 426/96

Serial No. of Order	Date of Order	Order with Signature
..1 20.6.96		<p>a representation ^{pursuant} to the impugned memorandum dated 25th May, 1996.</p> <p>The application is therefore dismissed at the admission stage itself, but the petitioner will be allowed to file representation as aforesaid within the time stipulated above.</p> <p><i>A. A. A. A.</i> VICE-CHAIRMAN</p> <p>#attr 25/6/96 S-O 08.06.96</p> <p>A copy of the orders No. 1 dt 20.6.96 may be given to the applicant by Mr. A. K. Patel's counsel & to Mr. A. K. Patel, A. S. C. with application copies.</p> <p>A copy of the order dt 20.6.96 may be sent to the applicant by post as his counsel may not receive the same.</p> <p>PA 118 01.08.96 S-O 01.08.96</p>